

ORAL

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the **12th Day of July**, 2018)

Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)

Original Application No.330/665/2018
(U/S 19, Administrative Tribunal Act, 1985)

Ram Piyare son of Hublal Retired Driller – Incharge Central Ground Water Board Division-III, Varanasi r/o Village Satnapur, Post – Dharouli, Tehsil – Milkipur, District – Faizabad.

..... **Applicant**

By Advocate: **Shri V.K.Rai**

Versus

1. Union of India through it's Chairman, Central Ground Water Board, Bhoojal Bhawan, NH-IV, Faridabad, Haryana.
2. Executive Engineer Central Ground Water Board, Division – III Varanasi.
3. Pay and Account officer Central Pension Accounting Office Trikoot-II, Bhikaji Cama Place, New Delhi – 110066.
4. Drawing & Disbursing Officer, Central Ground Water Board, Division No.III Varanasi.

..... **Respondents**

By Advocate: **Shri L.P. Tiwari**

O R D E R

Shri Vivek Rai, Advocate is present for the applicant and Shri L.P. Tiwari, Advocate is present for the respondents.

2. Counsel for the applicant submitted that applicant was retired in the year 2015 and respondents have paid all the retiral dues to the applicant in the year 2017, therefore the applicant is entitled for interest on the delayed payment of all the aforesaid retiral dues but the respondents have not paid any interest to the applicant on the

delayed payment of retiral dues and respondents have also not given pension to the applicant according to his last promoted post. Counsel for the applicant, further, submitted that in this regard the applicant has moved representation to the respondent No.2 by Registered post on 19.12.2017 (Annexure A-5 page 36 of the O.A.) and the same is still pending with the respondents.

3. Counsel for the applicant lastly submitted that grievance of the applicant might be redressed in case a direction is given to the respondent No.2/Competent Authority to decide the representation of the applicant dated 19.12.2017 (Annexure A-6) by reasoned and speaking order within a stipulated period of time.

4. In view of the aforesaid limited prayer made by counsel for the applicant but without commenting anything on merits of the case, the instant Original Application is disposed off with the direction to the respondent No.2/Competent Authority to decide the representation of the applicant dated 19.12.2017 (Annexure A-6 of the O.A.) by a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order and communicate the decision so taken by the respondents to the applicant in writing. No costs.

(Justice Bharat Bhushan)
Member (Judicial)

Sushil